GOVERNMENT OF INDIA MINES LOK SABHA

UNSTARRED QUESTION NO:761 ANSWERED ON:25.11.2011 ILLEGAL MINING

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Will the Minister of MINES be pleased to state:

- (a) whether incidents of illegal mining including irregularities in iron ore mining have been reported recently from various parts of the country including Goa and Andhra Pradesh;
- (b) if so, the details thereof, State-wise;
- (c) the action taken by the Government against the companies and officials found involved therein, State-wise;
- (d) the new initiatives taken/proposed to be taken by the Government including use of satellite imagery to curb illegal mining in the country;
- (e) whether the Government has any proposal to set up special courts at State level for speedy disposal of illegal mining cases; and
- (f) if so, the details thereof?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINES (SHRI DINSHA PATEL)

(a)to(c): Details of incidents of illegal mining detected by State Governments, including for iron ore, in the year 2010-11 and action taken by the State Governments so far are given at Annexure-I. Details of names of companies and officials involved are not maintained centrally. Details of irregularities in iron ore mining pointed out by Indian Bureau of Mines and action taken are given in Annexure-II.

(d): Details of action taken by the Central Government are given at Annexure-III.

(e)and(f): As per the draft Mines and Minerals (Development and Regulation) Bill, 2011, approved by the Government on 30.9.2011 for introducing in the Parliament, there are provisions for the State Governments to set up Special Courts constituting a Single Judge of rank of at least Additional District and Sessions Judge for speedy trial of offences under the Act relating to mining without a licence or not paying royalty, not implementing a Final Mine Closure Plan, disobeying a direction of the Indian Bureau of Mines or State Government under the Act or any other provision of the Act.